

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI Y. D. CHAVAN): (a) Yes, Sir.

(b) The mere indication of a budgetary deficit would not qualify a State for any special assistance. However, Government have agreed in principle to provide special accommodation (by way of loan) to those States which may be assessed by the Planning Commission to have inescapable gaps in resources. For 1970-71, this assessment has not yet been made.

TAX ARREARS OF SHRI HARIDAS MUNDARS AND HLS CONCERNS

*80. SHRI S. KUMARAN; Will the Minister of FINANCE be pleased to state:

(a) whether the tax arrears of Shri Haridas Mundhra and his concerns which stood originally at Rs. 4,79,35,000 have recently been brought down to the level of Rs. 1.97 crores;

(b) if so, in what manner the original amount has been brought down to the present level; and

(c) to what extent the tax arrears outstanding against Shri Mundhra and his concerns have been realised so far?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The requisite information is contained in the Statement laid on the Table of the Sabha. (See below).

(c) Information regarding, the extent of realisation of arrears from Shri Haridas Mundhra and the concerns controlled by Shri Mundhra is not readily available. It is being collected and will be laid on the Table of the Sabha.

STATEMENT

Presumably the figure of Rs. 479,35,000 mentioned in part (a) of the question refers to the arrears of tax as on 31-3-68 outstanding against Shri Haridas Mundhra, certain companies which are believed to be con-

nected with Shri Mundhra and other concern (s) which, as far as known to the Income-tax Department, are not connected with Shri Mundhra but were being assessed to tax by the Income-tax Officer, A-Ward, Hundi Circle, Calcutta. The details of these arrears are as under :—

(In lacs of rupees)	
Names	Arrears as on 31-3-68
1. Shri Goyal Das Mundhra	29.91
2. Brahmaputra Tea Co Ltd.	4.99
3. Brahmaputra Tea Co. Ltd. (I) (in liquidation)	17.58
4. Shri Tulsidas Mundhra	6.48
5. S.B. Exports Imports Co. Ltd.	7.48
6. Manmohan Corporation Ltd.	18.01
7. S.B. Goyal Das Mundhra	25.06
8. Osler Electric Lamp Mfg. Co. Ltd.	20.18
9. F. & C. Osler India Ltd.	35.30
10. S.B. Industrial Development	72.30
11. Rajendra Ltd.	1.68
	238.97
12. Haridas Mundhra	240.38
TOTAL	479.35

Apart from the arrears of Rs. 2,40,38,000 (referred to earlier), which have outstanding against Shri Mundhra (individual) as on 31-3-68 for a period of over 2 years and 3 months, there were other arrears to the tune of Rs. 19,43,000 which were outstanding against him for small periods. Thus the total arrears against Shri Mundhra (Individual) as on 31-3-68 came to Rs. 2,59,81,000. As against this the arrears outstanding against him as on 31-3-68 came to Rs. 1,97,87,000. The difference between the figures of arrears as on 31-3-68 and 31-3-69 was on account of cancellation of certain demands and crea-

tion of certain new demands, the details of which are being collected and will be laid on the Table of the House.

EXAMINATIONS FOR RECRUITMENT TO POSTS OF INCOME TAX INSPECTORS

*81. SHRI SUNDAR MANI PATEL: SHRI S. S. MARISWAMY: SHRI K. C. PANDA: SHRI A. D. MANI:

Will the Minister of FINANCE be pleased to state:

(a) whether examinations were recently conducted for recruitment to the posts of Income Tax Inspectors in Delhi;

(b) whether the candidates who appeared for the examination went on a rampage in the examination hall, breaking and burning furniture and damaging windows; and

(c) if so, the total loss caused to public property and action, if any, taken against the offending candidates; and

(d) whether Government have made any inquiry into the allegations made by the examinees, and if so, the result thereof?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) On 26th May, 1970, the second day of the examination, some of the candidates behaved in an unruly manner at the examination centre to disrupt the examination. A few chairs and tables were thrown out and some of these were set on fire. A few glass panes were also broken.

(c) The damage caused to the Building has not been finally determined, but it is estimated to be Rs. 1,800.

The first information report was lodged with the Station House Officer,

Parliament Street Police Station on 26th May, 1970. The Police authorities arrested 22 persons who have been released on bail. The investigation of the case is in progress.

(d) Government's attention was drawn to the allegations contained in some of the reports which appeared in the Press. In regard to the conducting of the examination, the allegations were that the Invigilators had helped the departmental candidates on the day preceding the incident and that the paper had leaked out. On enquiry, the allegations were found to be without foundation. In fact, the nature of the relevant paper which was in 'General English' was such that not much assistance could be rendered by anyone to the candidates. The invigilators in each floor were under the direct supervision of a very senior officer of the rank of Assistant Commissioner of Income-tax and the 188 departmental candidates out of a total of 5776 who appeared, were spread over 9 floors, and were practically indistinguishable from other candidates. Besides, no such complaint was made at the time assistance was alleged to have been rendered.

CENTRAL BANK OF INDIA, LONDON BRANCH, FRAUD CASE

*82. SHRI S. S. MARISWAMY : SHRI SUNDAR MANI PATEL : SHRI GODEY MURAHARI; SHRI BANKA BEHARY DAS: SHRI THILLAI VILLALAN; DR. Z. A. AHMAD : SHRI BALACHANDRA MENON: SHRI GANESH LAL CHAUDHARY: SHRI NAWAL KISHORE:

Will the Minister of FINANCE be pleased to state;

(a) whether the Government of India have received any further report in regard to the Central Bank of India, London Branch, fraud case involving its Manager, Shri Sami Patel; and